

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10240/2017
(Arising out of impugned final judgment and order dated 07-04-2017
in CRLA No. 199/1988 passed by the High Court of Judicature at
Allahabad)

SATYAVIR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Application for exemption from filing official translation of
Hindi Annexure)

Date : 04-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. B.S. Chawdhary, Adv.
Ms. Ritu Rastogi, Adv.
Ms. Sneh Lata, Adv.
Mr. Sanjay Kumar Visen, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sanjay Morga, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is stated that evidence of last seen is against Jasvir
who has died and there is no evidence against the petitioner -
Satavir Singh.

Leave granted.

List the matter for hearing in September, 2018.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER